CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.144/2001

New Delhi, this 30th day of August, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri M.P.Singh, Member (A)

Shri H.B.D. Wadhwa S/o Late Shri Ram Kishan Wadhwa, Assistant, O/O SQAE (S) NI Anand Parbat New Delhi, Ministry of Defence, New Delhi-91.

(By Shri M.L. Chawla, Advocate)

---- Applicant

Versus

Union of India: Through 1. The Secretary, Ministry of Defence, South Block, New Delhi.

- 2. Director General Quality Assurance Deptt. of Defence Production (DGQA/Adm-7B) Ministry of Defence (DGQA), Government of India, South Block, DHQ Post Office, New Delhi- 110011.
- P.C.D.A. (WC) Chandigarh, Sector-9, Chandigarh.
- 4. Accounts Officer (Pay) (WC) Delhi Cantt - 110010.
- 5. Sr. Quality Assurance Estt (S), Ministry of Defence (DGQA) Anand Parbat, New Delhi.

(By Shri R.N. Singh, Advocate along with Shri A.C. Maghi, Admn. Officer, Deptt. Representative)

ORDER(oral)

By Shri Justice Ashok Agarwal:

Applicant has come up before the Tribunal with a grievance that by the impugned order passed on 20.12.2000 (Annexure A-1), his pay has been reduced from Rs.6,500/- to Rs.6,350/- and from Rs.6,6,50/- to Rs.6,500/- with retrospective effect from 1.6.1999 and 1.6.2000 respectively. This, according to the applicant, has been done witout notice without affording any opportunity to show-cause. Moreover, according to the applicant, no reasons have been assigned for the aforesaid geduction in his pay scale.

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2. The applicant has submitted two representations the aforesaid deduction on 29.8.2000 (Anneuxre A-3) against 27.12.2000 (Annexure A-5). Without awaiting orders on the representations and without giving reasonable time to the respondents to dispose of the representations, the applicant has instituted the present OA on 15.1.2001. Ke of allegad excess fayments were being made from account of recoveries which were said to have been Since secoverier the applicant has obtained an interim order him, ٥f

against the respondents on 22.1.20001.

3. have heard learned counsel for the contesting parties and we find that having regard to the aforesaid facts circumstances of the case, the ends of justice will met by disposing of the present OA with a direction to respondents to pass a speaking and a reasoned orders the aforesaid representations of 29.8.2000 and 27.12.2000 and communicate their decision to the applicant as expeditiously as possible but in any event within a period of four from the date of receipt of a copy of this order. We further direct that pending the decision on aforesaid representations, the interim order of stay which has passed on 22.1.2001 restraining the respondents from making recoveries from his pay, will continue for a period of months communication of the orders the respondents/on

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.4. Present OA is disposed of in the aforestated terms. No order as to costs.

(M.P. Singh)
Member(A)

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(Ashok Agarwal) Chairman